

**State Vs. Sandip Kumar &
Ors.**FIR No. 36/2018
PS Dwarka South

09.07.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl.Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020 and; No.22/DHC/2020 Dated: 29.06.2020.

The hearing of the present matter is being taken up through Video Conferencing through **Cisco Webex Platform** hosted by Sh. Kuldeep Bhardwaj Reader of this Court in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020.



This accused Prashanto Mandal has been produced before me today through video conferencing from Central Jail No. 10 after a list of this accused was sent to the Computer Branch of Rouse Avenue District Courts by the Jail Authorities and after that list was forwarded to the Reader of this Court by the Computer Branch officials of RADC Court.


Present : Accused Prashanto Mandal in custody from Central Jail No. 10, Tihar through Video Conferencing. The accused Prashanto Mandal has been identified by Head Warden Mr. Hardeep Chhikara.

Remand Advocate Mr. Diwakar Chaudhary from legal aid for the accused is present through Video conferencing.

There are several other accused in the present matter who are on bail, but their contact numbers are not traceable and are not available on file, therefore they or their counsels could not be contacted.

So far as present accused Prashanto Mandal is concerned, he has already been admitted to bail vide order dated 17.12.2019 by the concerned CMM whereby the present accused was directed to furnish personal bond with one surety in the like amount of Rs. 20,000/-.

It is stated by the concerned Head Warden that bail order of this accused is not received in the Jail, although the accused is aware of his bail.


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Accordingly, it is directed that bail order of this accused be sent to the jail concerned today itself in one pdf file format.

Meanwhile, the accused Prashanto Mandal has been informed by the undersigned that he has already been admitted to bail and that he has to furnish his surety. He submits that his relatives are residing in West Bengal and he would take appropriate steps for furnishing of bond.

Otherwise, the matter was at the stage of Scrutiny/Supply of documents and more than one supplementary chargesheet was filed in this matter and when this file was received in the present Court after transfer from Dwarka, it was adjourned for 04.04.2020, however, on that day and thereafter because of complete lockdown due to Covid-19 pandemic situation, no further progress could take place.

Details of other accused and their counsels is not available so that they can be contacted, therefore, this matter cannot be taken up through VC. Even otherwise, file is at the stage of supply of documents, which is also stated to be a bulky file, therefore it cannot progress further through VC.

File be put up on date already fixed as per *en bloc* i.e. 11.08.2020 **or on any further date upon resuming of physical hearing, received from Ld. District & Sessions Judge, RADC and Hon'ble Delhi High Court as may be decided by Hon'ble High Court.**

Put up on 11.08.2020.



A copy of this order be sent along with the notices to the Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.



(Dig Vinay Singh)

Spl. Judge (PC Act) ACB-02

Rouse Avenue Courts, New Delhi

विशेष न्यायाधीश प्रत्यक्ष निवृत्त अधिवक्ता
Special Judge PC Act Anti Corruption Branch
09.07.2020

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